

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject: Rationalization of nomenclature and categorization of cases filed in the High Court of J&K and Ladakh.

ORDER

No: 682 of 2026/RG

Dated: 08.05.2026

In partial modification to the subject mechanism presently in place, notified vide High Court Order No. 1622 dated 08.03.2018 and Order No. 69/GS dated 17.04.2019, as modified from time to time, Hon'ble the Chief Justice has been pleased to issue following directions regarding adoption of additional nomenclature and case Codes etc:-

1. 5A Misc Criminal Cases-CRM(M):

High Court of J&K and Ladakh	New Nomenclature to be adopted	New Case Code allotted
		Main Case Code:- 208.03
a) Appeals in terms of Section 21 of the <i>National Investigation Agency Act, 2008</i> ;	CrIA (NI)	208.03.01
b) Revisions in matters covered under <i>National Investigation Agency Act, 2008</i> .	CrIR (NI)	208.03.02
c) Petitions under Section 528 of the <i>Bharatiya Nagarik Suraksha Sanhita, 2023</i> challenging orders passed by Special Courts designated under the <i>National Investigation Agency Act, 2008</i> pertaining to scheduled offences;	CrMM (NI)	208.03.03

2. The reference to "Section 561-A Cr.P.C." in the existing nomenclature shall henceforth be substituted with the corresponding provision u/s 528 under the *Bharatiya Nagarik Suraksha Sanhita, 2023*, in all freshly instituted petitions so as to align the nomenclature with the prevailing statutory framework.

3. In view of the creation of distinct sub-code pertaining to petitions filed under the *National Investigation Agency Act, 2008* as at "1" above, Sub code 112.2 presently assigned to petitions filed under *National Investigation Act, 2008* shall stand deleted from the classification pertaining to Hon'ble Single Benches.

By Order.


(M.K. Sharma)

Registrar General

Dated:- 08.05.2026

No:- 2026 - 71 - /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;

.....for kind information of their Lordships.

3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Rules, High Court of J&K and Ladakh, Jammu;
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu;
..... for information.
8. Incharge NIC, High Court of J&K and Ladakh, Jammu/Srinagar for information and uploading the same on the official website of the High Court.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
10. Order File.


Registrar General